IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

26. C.P. (IB)/104(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **31.10.2023**

NAME OF THE PARTIES: J.C.Flowers Asset Reconstruction Private Limited
Vs
Living Entertainment Enterprises Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Mr. Grishma Dalvi, Ld. Counsel for the Financial Creditor present. Mr. Akshay Petkar, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Petitioner submits that the matter has been amicably settled between the parties, and Consent Terms have been drawn. In view of the Consent Terms, the Petitioner seeks leave of the Court to withdraw the present petition. Petition is **dismissed** as not pressed. File to be consigned to records.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR